

MR. CHAIRMAN : I would request the hon. Member to co-operate with me. Otherwise, I cannot prevent half a dozen other Members from speaking.

SHRI S.M. BANERJEE : Let them abuse me, but I shall *haath jodoonga* before them.

Today is the last day of this session. The Home Minister is here. Let them make a statement regarding the Delhi policemen who are still on the streets. We were assured by the Home Minister that Government will make a statement. Let them make a statement today that they will take them back.

12.07 hrs.

PAPER LAID ON THE TABLE

ANNUAL REPORT OF AGRICULTURAL RE-FINANCE CORPORATION

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH) : On behalf of Shri Vidya Charan Shukla :

I beg to lay on the Table a copy of the Annual Report (Hindi version) of the Agricultural Refinance Corporation, Bombay for the year ended the 30th June, 1969, along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963. [*Placed in Library. See No. LT-4161/70*]

DELHI MILK SUPPLY CORPORATION BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to move for leave to introduce a Bill to provide for the establishment of a corporation, for the purpose of acquiring, distributing and selling milk and milk products in the Union territory of Delhi and other areas and for matters connected therewith or incidental thereto.

MR. CHAIRMAN : Motion moved :

"That leave be granted to introduce a Bill to provide for the establishment of a corporation, for the purpose of acquiring, distributing and selling milk and milk products in the Union territory of Delhi and other areas and for matters connected therewith or incidental thereto."

SHRI JYOTIRMOY BASU (Diamond Harbour) : What about the production of milk? The hon. Minister says that the Delhi Milk Supply Corporation is going to acquire and distribute milk. They are distributing only sub-standard milk powder imported from New Zealand and which is being dumped on this country, by converting it into milk. What is the Government doing to increase the milk production as such? Dairy development is in the doldrums. Government have utterly failed to develop milk production.....

MR. CHAIRMAN : Order, Order. This is not the way to interrupt.....

SHRI JYOTIRMOY BASU : I am talking about milk which would be of interest to you also.

श्री शिव चन्द्र झा (मधुबनी) : मैं इस विधेयक का विरोध करता हूँ। पहली बात तो यह है कि इन्होंने राष्ट्रपति की सिफारिश ली है जिस की कोई जरूरत नहीं थी। आप 274 आर्टिकल को पढ़ लें। मैं उसको पढ़कर समय बरबाद नहीं करना चाहता। उसकी जरूरत नहीं थी। प्रिवी पर्स के बारे में जब बात उठाई गई थी तब सरकार ने कहा था कि एबडेंट काशन। लेकिन मैं कहूंगा कि एबडेंट नकम्पीटेंस की वजह से ऐसा कर रहे हैं। सिफारिश चाहिए या नहीं चाहिए, यह सरकार को पता ही नहीं है। बेमतलब सिफारिश ली है। इसको लेने की जरूरत नहीं थी।

जहां तक इस विधेयक के मकसद का ताल्लुक है, वह इससे पूरा नहीं होगा। दिल्ली मिल्क स्कीम को ये कारपोरेशन का रूप देने जा रहे हैं। मैनेजिंग डायरेक्टर, चेयरमैन

[श्री शिव चन्द्र झा]

आदि सब लोग चुनिंदा लोग हैं, वे बरकरार रहेंगे। जो कर्मचारी हैं उनके प्रतिनिधियों को अगर नहीं लिया जाएगा, उनका पार्टिसिपेशन नहीं होगा, तो जो मकसद है वह पूरा नहीं होगा। यह पब्लिक सेक्टर अंडरटेकिंग है और इसमें अगर वर्कर्स का पार्टिसिपेशन नहीं होता है और विधेयक में इसके लिए कोई गुंजाइस नहीं रखी गई है, इस वास्ते इसका मकसद जो है वह पूरा नहीं होगा। मैं चाहता हूँ कि पार्टिसिपेशन के बारे में इसमें संशोधन करके मन्त्री महोदय नया बिल लाएं।

SHRI ANNASAHIB SHINDE : I have full sympathy with the points raised by the hon. Member. As far as the merits are concerned, they can be taken up at the time of the consideration of the Bill. The points that he has raised can be raised by him by way of amendments, and we can consider them at the appropriate time when the Bill is taken up.

MR. CHAIRMAN : The question is : "That leave be granted to introduce a Bill to provide for the establishment of a corporation, for the purpose of acquiring, distributing and selling milk and milk products in the Union territory of Delhi and other areas and for matters connected therewith or incidental there to".

The motion was adopted.

SHRI ANNASAHIB SHINDE : I introduce* the Bill.

12.10 hrs.

REPORTS OF MOTIONS RE : COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES AND COMMITTEE ON UNTOUCHABILITY
—Contd.

MR. CHAIRMAN : Further consideration of the following motion moved by Shri

P. Govinda Menon on the 20th May, 1970, namely :

"That this House takes note of the Sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1966-67, 1967-68 and 1968-69 laid on the Table of the House on the 24th April, 1968, 15th May, 1969 and 30th March, 1970 respectively."

and further consideration of the following motion moved by Shri Suraj Bhan on the 20th May, 1970, namely :

"That the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I-V) along with the connected documents, laid on the Table of the House on the 10th April, 1969, be taken into consideration."

Shri Janeswar Misra was on his legs last time. He may continue.

SHRI SURAJ BHAN (Ambala) : On a point of clarification. सभापति महोदय, आईटम 4 पर दिया गया प्रस्ताव मेरे नाम से है। इससे पहले कि श्री जनेश्वर मिश्र बयाना भाषण शुरू करें, मैं एक बहुत इम्पॉर्टेंट और सीरियस बात इस हाउस के सामने रखना चाहता हूँ।

हिन्दुस्तान में जो कानून है, वह हिन्दुस्तान के हर एक नागरिक के लिए बराबर लागू होना चाहिए। लेकिन इस मुल्क में रहने वाले हिन्दुस्तानी-आदिवासियों की बद-किस्मती यह है कि उन के साथ दूसरे नागरिकों से मुकालिफ सलूक किया जाता है। एक आम आदमी को किसी अपराध का शुब्हा होने पर हवालात में बन्द कर दिया जाता है। लेकिन महाराष्ट्र की तहसील अकालकुआ, जिला घुलिया में एक आदिवासी को मासूली सा शुब्हा होने पर पकड़ लिया गया और तहसील के दालान में एक खम्भे के साथ उसके पांवों में बेड़ी डाल

* Introduced with the recommendation of the President.